

In Chapter V, for rule 101(119) the following rule shall be substituted, namely:

“101(119). Hours of Business for salaried Metropolitan Magistrate – The office and court shall adopt five days week pattern declaring all Saturdays as holidays. The office shall work from 10.00 a.m. to 5.30 p.m. with an interval of half an hour for lunch from 1.30 p.m. to 2.00 p.m. The Magistrate shall sit in Court from 10.30 a.m. to 5.30 p.m. with an interval for lunch from 1.30 p.m. to 2.15 p.m. If the circumstances such as pressure of work so require, the Court may continue the sittings until such hour as it may be necessary. The Chief Metropolitan Magistrate for Egmore Court and such Metropolitan Magistrate as the Chief Metropolitan Magistrate shall, from time to time make suitable arrangements for the despatch of emergent business or the disposal of any arrears which may have accumulated owing to public holidays”.

(P.Dis.171/87)

High Court.

27th October, 1987.

Sd/- Registrar.
